NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No. 69/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: M/s. Harmony Holdings Limited

M/s. RT Exports Limited & Ors.

SECTION OF THE COMPANIES ACT: 241, 242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
२२	Sneha Vani	Respondent Nos 1,48	LUN 2
	Charter	5	
	Mo-Piyush		
	Mo Piyush Rahija glw Mo Bhushan	Advocate	De
	ShahiMs.	Petitioner	
	Neha hakshman		
	and Ms. Jogan Punjabi	~	

ORDER CP No.69/ 241,242/NCLT/MB/MAH/2016

On the Company Petition, for the Counsel namely Ms. Sneha Vani appearing on behalf of the R1, R4 & R5 submits that the matter has been settled, since the Petitioner side has stated that no settlement so far has been taken place, the Respondent side is directed to report settlement failing which, directed to argue the matter on the next date of hearing.

List this matter on 15.12.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)